

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

CP(c)No.133/97  
(OA No.207/1996)

2-8-2001

Present : Hon'ble Mr.D. Purkayastha, Member (J)  
Hon'ble Mr.V.K.Majotra, Member(A)

Ramesh Kumar Rai

-Vs-

Mr.A.S.Gupta & Ors  
(E.Rly)

For the applicant : Mr.A.Chakraborty

For the respondent : Mr.P.K.Arora

ORDER

Mr.D. Purkayastha, Member(A) :

Heard the learned counsel for the applicant. He pointed out that the alleged contemner did not comply the order dated 14-11-96 and 4-12-96 in OA No.207 of 1996. The respondents also filed reply. Mr.Chakraborty, the learned counsel for the applicant at the time of hearing submits that after filing this Contempt Application the respondents granted relief as per order of the Tribunal but did not grant him the benefit of seniority. On perusal of the order of the order dated 14-11-96, we find that the applicant did not claim his seniority in the OA referred to and thus no relief was granted in the matter of seniority by the Tribunal. We find that the respondents complied with the order in accordance with the terms of the order though there is some delay in compliance of the order. In view of above, the CP(c) is dismissed. However, he may submit representation to the appropriate authority claiming his seniority.

V.K.Majotra  
(V.K.Majotra)  
Member(A)

D.Purkayastha  
(D.Purkayastha)  
Member(J)